

IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH (Virtual) JODHPUR

BEFORE DR. MITHA LAL MEENA, HON'BLE ACCOUNTANT MEMBER
AND NARINDER KUMAR, HON'BLE JUDICIAL MEMBER
ITA No. 824/Jodh/2024
(Assessment Year 2013-14)

Girish Kumar Nagar, Gangaur Ghat Marg, Udaipur – 313001. PAN No. AAJPN4638C		ITO, Ward-2(1), Udaipur.
Assessee by	None (Withdrawal Application)	
Revenue by	Shri Karni Dan, Addl. CIT(DR)	
Date of Hearing	03.07.2025.	
Date of Pronouncement	07.07.2025.	

ORDER

DR. MITHA LAL MEENA, A.M.:

This appeals by the assessee is directed against the order of the National Faceless Appeal Centre, Delhi [hereinafter referred to "the NFAC"] dated 28.08.2024 in respect of Assessment Year 2013-14.

2. None attended for assessee. However, the assessee vide its application dated 07/01/2025 had stated that he has opted to settle the dispute under the Direct Taxes Vivaad Se Vishwas Scheme, 2024.

3. On perusal of the aforesaid applications, it is evident that the assessee has opted for benefit under Direct Tax Vivad Se Viswas scheme 2024 to settle the disputed demand. The assessee has furnished copies of Form 2, regarding



declaration made under DTVSVS 2024, duly Acknowledged by competent authority. Accordingly, the appellant has made a request to withdraw the captioned appeal, since the disputed matter stand resolved under the 'Vivad se Vishwas Scheme, 2024,'.

3. On the other hand, the Id. DR has no objection to the assessee's request for withdrawal of this appeal.

4. Admittedly, the appellant assessee has opted for benefit under Direct Tax Vivad Se Viswas scheme 2024 to settle the disputed demand as evident from the copies of Form 2 to the effect of declaration made under DTVSVS 2024 and settlement of demand by Acknowledgement of designated authority. The Ld. DR has no objection to the request of the assessee. Under these set of facts, the instant appeal of the assessee would be liable to be dismissed as withdrawn.

5. In the result, the appeal in ITA Nos. 824/Jodh/2024 of the assessee in respect of the Assessment Year 2013-14 is dismissed as withdrawn.

Order pronounced on..07.. / 07 /2025 under Rule 34(4) of Income Tax (Appellate Tribunal) Rules 1963.

- Sd/-

(NARINDER KUMAR)
JUDICIAL MEMBER

- Sd/-

(DR. MITHA LAL MEENA)
ACCOUNTANT MEMBER

Dated : 07/07/2025

Copies to :

- (1) The appellant.
- (2) The respondent.
- (3) CIT
- (4) CIT(A)
- (5) Departmental Representative
- (6) Guard File

By Oder
Assistant Registrar,
Income Tax Appellate Tribunal,
Jodhpur Bench,
Jodhpur.

